

REVIEW AND ANNUAL REPORT OF  
 THE HINDUSTAN SHIPYARD  
 LIMITED

THE DEPUTY MINISTER IN THE  
 MINISTRY OF SHIPPING AND  
 TRANSPORT (SHRI IQBAL SINGH) :  
 I beg to lay on the Table a copy each of the  
 following papers (Hindi and English  
 versions) under sub-section (1) of section  
 619-A of the Companies Act, 1956:—

- (1) Review by the Government on the  
 working of the Hindustan Shipyard  
 Limited, Visakhapatnam, for the  
 year 1968-69.
- (2) Annual Report of the Hindustan  
 Shipyard Limited, Visakhapatnam,  
 for the year 1968-69 along with the  
 Audited Accounts and the comments  
 of the comptroller and the Auditor  
 General thereon. [*Placed in Library.*  
*See No. LT—4552/70*]

without any amendment to the Tea  
 Districts Emigrant Labour (Repeal)  
 Bil, 1970, which was passed by the  
 Lok Sabha at its sitting held on the  
 3rd December, 1970."

ASSENT TO BILLS

SECRETARY : Sir, I also lay on the  
 Table following two Bills passed by the  
 House of the Parliament during the current  
 session and assented to since a report was  
 last made to the House on the 10th  
 November, 1970 :—

- (1) The Agricultural Produce Cess  
 (Amendment) Bill, 1970.
- (2) The Iron Ore Mines Labour  
 Welfare Cess (Amendment) Bill,  
 1970.

13 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report  
 the following messages received from the  
 Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions  
 of rule 127 of the Rules of Procedure  
 and Conduct of Business in the  
 Rajya Sabha, I am directed to  
 inform the Lok Sabha that the  
 Rajya Sabha, at its sitting held on  
 the 9th December, 1970, agreed  
 without any amendment to the  
 Salaries and Allowances of Officers  
 of Parliament (Amendment) Bill,  
 1970, which was passed by the Lok  
 Sabha at its sitting held on the 3rd  
 December, 1970."
- (ii) "In accordance with the provisions  
 of the rule 127 of the rules of  
 Procedure and Conduct of Business  
 in the Rajya Sabha, I am directed  
 to inform the Lok Sabha, that the  
 Rajya Sabha at its sitting held on  
 the 9th December, 1970, agreed

PERSONAL EXPLANATION—Contd.

SHRI MORARJI DESAI : Am I to  
 understand that you propose to take up  
 the general question and decide it ?

MR. SPEAKER : We will have to.  
 Every day such names are mentioned and  
 people are accused when they are not  
 present in the House. We must have some  
 procedure for dealing with it.

13.02 hrs.

RE. HEALTH OF DEPUTY-SPEAKER

MR. SPEAKER : I have to inform  
 the House—it is a good message; so, don't  
 worry about it—that the following tele-  
 printer message dated the 9th December,  
 1970 has been received from the Medical  
 Adviser, Indian High Commission, London  
 regarding the health of the Deputy-  
 Speaker :

[Mr. Speaker]

"Mr Swell's angiography"

—I think it is a medical term—

"entirely satisfactory and he is likely to leave the hospital within a week stop a further stay for some duration in London would be desirable stop the period of stay will be communicated soon stop".

We are so happy to learn about it.

## ESTIMATES COMMITTEE

### HUNDRED AND THIRTY-FIRST REPORT

SHRI K. N. TIWARY (Bettiah) : I beg to present the Hundred and thirty-first Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance—Transfer of Budget Provision for certain items of expenditure :

## COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

### TWELFTH REPORT

SHRI BASUMATARI (Kokrajhar) : I beg to present the Twelfth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Petroleum)—Reservations for Scheduled Castes and Scheduled Tribes in Gauhati Oil Refinery.

## PETITION RE. APPLICABILITY OF THE INDUSTRIAL DISPUTES ACT, 1947 TO MEDICAL AND SALES REPRESENTATIVES

SHRI JYOTIRMOY BASU (Diamond Harbour) : I beg to present a petition

signed by SHRI M. I. K. Muthalaly, Trivandrum, and others, regarding applicability of the Industrial Disputes Act; 1947 to Medical and Sales Representatives.

13.05 hrs.

## STATEMENT RE. SITUATION CREATED BY THE AGITA- TION OF INDIAN AIRLINES PILOTS

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : On the 7th December I made a statement in this House on the situation created by some pilots of Indian Airlines represented by the India Commercial Pilots Association. The House will recall that on the 2nd December the Management reached an agreement with the Association in conciliation proceedings before the Chief Labour Commissioner, under which the Association agreed to withdraw its directive prohibiting its members from participating in further training connected with the Boeing Project, and restore normal functioning of the air services with immediate effect. The Management agreed to consider withdrawing the suspension order passed against one of its pilots. The Management and the Association also agreed to recommence bilateral discussions in regard to service conditions, wage structure etc. I am placing a copy of the agreement on the Table of the House.

In view of this agreement, it was hoped that the pilots would resume all their normal functions immediately. The pilots of the Bombay Region, however, continued to refuse to fly the HS-748 aircrafts alleging defects affecting safety. Of the 14 HS-748 aircraft in the fleet of Indian Airlines six are based in Bombay and the pilots of the Bombay Region initially picked out two as having defects, but refused to fly any of them. The Management was satisfied that these aircraft were, in fact, entirely safe, but in order to place the matter beyond any doubt arrangements were made in consultation with the Hindustan Aeronautics Limited—the manufacturers of the